

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 295/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Kurnool-IV REZ Power Transmission Limited.

Petitioner : Kurnool-IV REZ Power Transmission Limited (KIVRPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.296/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Kurnool IV REZ Power Transmission Limited.

Petitioner : Kurnool-IV REZ Power Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, KIVRPTL
Shri Shubham Arya, Advocate, KIVRPTL,
Ms. Pallavi Saigal, Advocate, KIVRPTL
Ms. Kaavya Madaan, Advocate, KIVRPTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petitions have been filed seeking the grant of a transmission licence for establishing the “Kurnool-IV REZ- Phase-II (3 GW)” (Project) and the adoption of the transmission charges for the said Project, discovered through the tariff-based competitive bidding process. She further submitted that the Petitioner has complied with all the requirements specified under the Transmission Licence Regulations. She added that, pursuant to the advance public notice, no objections have been received and the CTUIL recommendation has also been placed on record.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- a. The Petitioner to implead the Transmission Service Provider of the Kurnool-IV REZ Phase-I Transmission System in respect of the Kurnool-IV Pooling Station, and TGTRANSCO in respect of the Shadnagar GIS and Kethireddipally substations and to file an amended memo of parties within three days.
- b. Admit and issue notice to all the Respondents, including the impleaded Respondents.
- c. The Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, within a week thereafter.
- d. As per Regulation 6.2 of the GNA Regulations, augmentation required for immediate evacuation of power of the Applicant(s), excluding terminal bay(s), shall be considered as ATS. CTUIL to clarify on an affidavit within two weeks what Associated Transmission System (ATS) has been identified for the RE generation projects granted connectivity at the Kurnool IV REZ Phase-II (3GW) system.

3. The Petitions will be listed for hearing on **11.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**